

any survey regarding the child labour employed in different factories and industries in the country; and

(b) if so, the details thereof, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) A sample survey was conducted by the Labour Bureau in 1979 into the problems of child labour in selected areas of certain industries with reference to the working conditions, welfare facilities, wages and earnings etc.

(b) The extent of child labour in the different States, has however, not been assessed in the survey. Figures regarding the age-wise composition of workers, classified by the nature of their activity, in the 1981 Censuses are awaited.

Non Implementation of Law to Protect the interests of Brick Kiln Workers

8037. **SHRI A.C. DAS :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware of the non-implementation of various Labour laws to protect the interests of brick-kiln workers;

(b) if so, whether his Ministry has a proposal to brief to different State Governments requesting them to enforce the laws to protect the brick-kiln workers; and

(c) what other steps proposed to be taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) The responsibility of enforcement of various Labour Laws in the brick-kiln industry rests with the respective State Governments. However, as and when any specific comp-

laints in this regard are received by the Central Government, these are looked into and necessary remedial action is taken.

(b) and (c) The findings of the study conducted by the National Labour Institute on brick-kiln workers have been brought to the notice of the Chief Ministers of all the States requesting them to issue necessary instructions to the concerned authorities to take appropriate action for ameliorating the lot of the brick kiln workers by proper enforcement of the labour laws applicable to them.

Appointment of Additional L.P.G. Distributor at Dahod, Gujarat

8038. **SHRI SOMJIBHAI DAMOR :** Will the Minister of ENERGY be pleased to state :

(a) whether Government are considering to appoint another L.P.G. distributor at Dahod in the district of Panchmahal of Gujarat State; and

(b) if so, whether it will be reserved for Scheduled Tribe candidates only ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) The Indian Oil Corporation Ltd. has a proposal to appoint an LPG distributor at Dahod in place of the existing distributor who has been permitted a transfer to Vadodara.

(b) Yes, Sir.

Number of Persons Prosecuted for Keeping Bonded Labour in various States

8039. **SHRI BHOGENDRAS JHA :** Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) what is the total State-wise number of those prosecuted or penalised for keeping bonded labours in violation of the law;

(b) whether it is proposed to launch a national campaign to eliminate the system of bonded labourers in various forms; and

(c) if so, details thereof, if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) A statement giving the State-wise details of cases registered against keepers of bonded labour, under the Bonded Labour System (Abolition) Act, 1976, those convicted and fines realized from the offending parties, as per the latest information available from the State Governments, is appended.

(b) and (c) The bonded labour system has been abolished throughout the country with effect from 25th October, 1975, under the Bonded Labour System (Abolition) Act, 1976. The responsibility for identification, release and rehabilitation of bonded labourers rests entirely with the State Governments concerned who are the "Appropriate Governments" under the Act. The State Governments have been requested from time to time to take urgent and effective steps, including undertaking of

intensive surveys in susceptible areas, to secure early release and rehabilitation of bonded labourers, wherever found existing. With a view to supplementing the efforts of the State Governments, a Centrally Sponsored Scheme has been launched from 1978-79 under which the State Governments are provided central financial assistance on matching grant (50:50) basis for rehabilitation of bonded labourers. The scheme envisages provision of rehabilitation grant of Rs. 4,000/- per bonded labourer, half of which is given as central share. In order to ensure that the bonded labourers are rehabilitated on a permanent basis, the State Governments have been advised (in September, 1982) to suitably integrated dovetail the Centrally Sponsored Scheme with similar other schemes, viz., IRDP, NREP, Special Component Plan for Scheduled Castes and Tribal Sub-Plan and other ongoing schemes of the State Governments, so as to pool and integrate the assistance available under different schemes for the purpose of effective and permanent rehabilitation of bonded labourers. A blueprint containing detailed guidelines for bringing about such an integration for securing a qualitative rehabilitation of bonded labourers has also been sent to the State Governments for their guidance.

Statement

Sl. No.	State	No. of cases registered	No. of cases convicted	Amount of fine realized (Rs)
1.	Andhra Pradesh	1177	54	62,650
2.	Bihar	123	1	250
3.	Haryana	1	1	—
4.	Himachal Pradesh	8	—	—
5.	Karnataka	29	2	—
6.	Madhya Pradesh	1006	98	43,365
7.	Orissa	821	274	—
8.	Rajasthan	1746	83	—
9.	Tamil Nadu	1	1	200
10.	Uttar Pradesh	342	117	990
Total :		5254	631	1,07,455